

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARLA): (a) No, Sir.

(b) Does not arise.

(c) The Government would always like to help the local farmers. The present imports had to be allowed in view of the shortage of cotton. The moment such shortage is over, to that extent, imports from outside will not be allowed.

Export of cotton garments to U.S.A. and U.S.S.R.

914. SHRI D. D. DESAI: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether several deals for export of cotton garments to U.S.A. and U.S.S.R. have been made recently;

(b) if so, the main features thereof;

(c) whether West European Governments are putting quota restrictions in the import of Indian garments to their countries; and

(d) if so, the steps Government are taking to end these quota restrictions?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARLA): (a) and (b). Contracts for export of garments are concluded by the trade with overseas importers. It is understood that the trade has concluded several contracts for export of garments to USA and USSR during recent months. The features of the deals vary from case to case.

(c) E.E.C., Sweden and Norway have imposed quota restrictions on import of certain varieties of garments from India.

(d) With Norway, India has concluded an agreement envisaging quota restriction on India's export of shirts and blouses. In the case of Sweden and E.E.C., certain restrictions have been imposed unilaterally without our consent. Government have been making efforts to end these restrictions and the discussions are in progress.

Airport at Ahmedabad

915. SHRI D. D. DESAI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Ahmedabad is to have an international airport;

(b) if so, the main features thereof; and

(c) whether this would be so constructed as to accommodate wide-bodied aircraft?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURSHOTAM KAUSHIK): (a) No, Sir.

(b) and (c). Do not arise.

अनिवार्य जमा योजना के अन्तर्गत काटी गई धनराशि पर ब्याज की दर

916. श्री रामानन्द तिवारी : क्या वित्त तथा राजस्व और बैंकिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अनिवार्य जमा योजना के अन्तर्गत संचित धनराशि को केन्द्रीय सरकार के कर्मचारियों की भविष्य निधि में जमा किया जा रहा है ; और

(ख) यदि हां, तो उस धनराशि पर ब्याज किस दर से दिया जाएगा ?

वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) : (क) कर्मचारियों को जुलाई, 1977 में देय अतिरिक्त उपलब्धियां (अनिवार्य निक्षेप) अधिनियम, 1974 के अन्तर्गत अतिरिक्त मंहगाई भत्ते की उनकी जमा रकमों की दूसरी किस्त इन कर्मचारियों के भविष्य निधि खातों में जमा कर दी जाएगी ।

(ख) इस अधिनियम के अन्तर्गत जमा कराई गई रकमों पर अधिकतम बैंक जमा

दर से 2.5 प्रतिशत अधिक दर पर साधारण ब्याज मिलता है (इस समय ब्याज की दर 12.5 प्रतिशत वार्षिक है) । जब ऊपर बताई गई दूसरी किस्त की जुलाई, 1977 में वापसी की जाएगी तब जमा रकमों पर 12.5 प्रतिशत वार्षिक की दर से ब्याज की अदायगी भी कर दी जाएगी । जब यह रकम कर्मचारी के भविष्य निधि खाते में जमा कर दी जाएगी तब इस पर संबंधित भविष्य निधि स्कीम पर लागू दर के हिसाब से ब्याज मिलेगा ।

Ban on export of vegetables and meat to Gulf Countries

917. SHRI RAMANAND TIWARY: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government have been urged to ban the export of vegetables, meat and other products to Gulf Countries; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) and (b). The export policy of essential commodities and articles of mass consumption including vegetables and meat is regulated with a view to ensure that the domestic supply and prices of these items are not adversely affected.